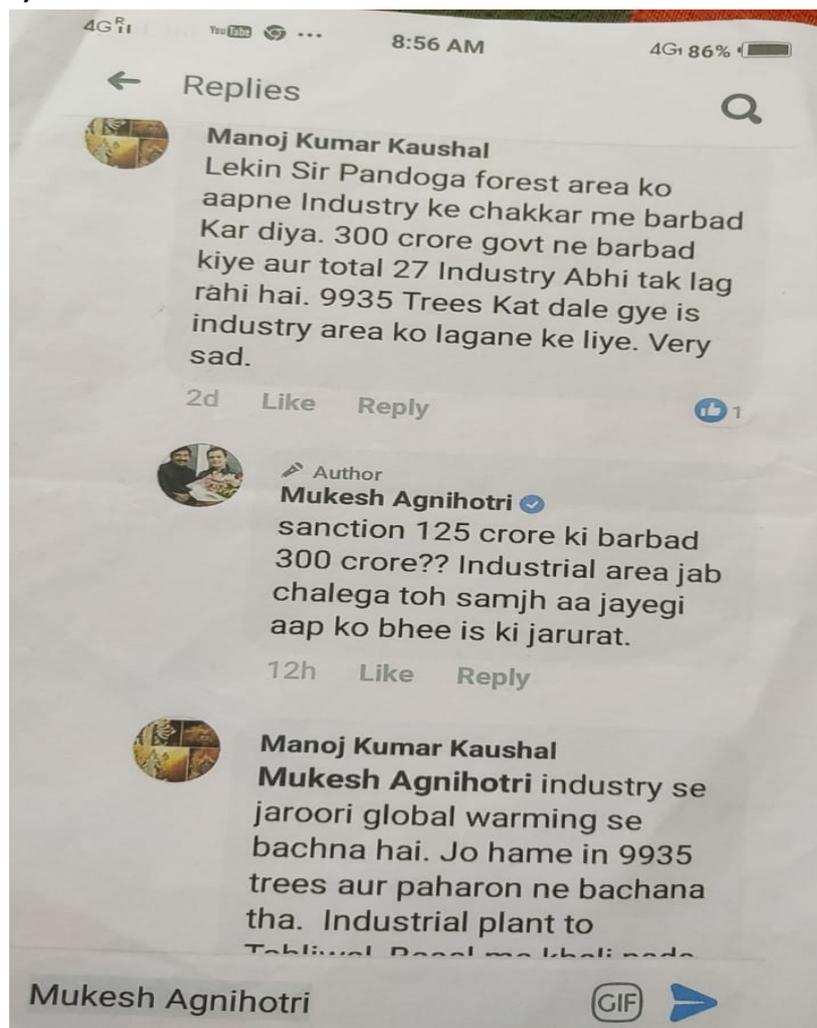


REJOINDER BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

BY AN APPLICANT MANOJ KUMAR KAUSHAL IN O.A 646/2023

- Firstly, I am thankful to the hon'ble justice and expert members of NGT for giving me a compensation amount of ₹25,000/- (Twenty five thousand). This appreciation reward will provide me more energy for fighting against these types of illegal activities. I will try to do my best to save and protect the environment for our next generation
- Sir, this Pandoga Forest area land is being used for money making by the land mafia because the MLA(Now Deputy Chief Minister) of this area supports the land mafia due to which the administration did not take any action



Conversation with Local MLA than Industrial Minister Sh. Mukesh Agnihotri on his facebook page

- Ex DFO Raj Kumar Dogra who inspected this area for industries in 2014 was a highly corrupt officer of the forest department. During his posting in Una, Himachal Pradesh, he bought 138Kanal(approximately 7 Acre) land within 5km radius of the Pandoga Industrial Area on his wife Saneh Lata's name and he also bought 3 plots at the roadside of the Una-Nangal highway.
- The Industrial Department of Una,H.P deposited a sum of ₹8,24,77,959 for the CA and NBP but I am sure this fund was used for other activities and may be deposited in a suspicious fund at New Delhibecause the data provided by the Industrial department indicated one A/C no. SB01025210 at corporation bank, New Delhi is a suspected account number because the account number was changed with cutting by then G.M of industry Tilak Raj Sharma. A sum of ₹77,40,900 and ₹5,00,09,467 was sent by the G.M of industry in this suspicious account number. This sort of activity should be investigated as soon as possible

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Full Title of the project: Establishment of State of Art Industrial Area in village Pandoga Uperla, Tehsil Haroli, Distt. Una (HP).

File No. _____

Date of Proposal: _____

CHECK LIST SERIAL NUMBER :- 15

SITE INSPECTION REPORT NOT BELOW THE RANK OF DCF/DFO
(For the forest land to be diverted under FCA)

A proposal has been received by this office from Deputy Director, Industries, Distt. Industry Centre, Una (HP) for diversion (under FCA- 1980) of 60.29.20 ha of forest land for non-forestry purpose. The subject envisages the use of forest land for Establishment of State of Art Industrial area in village Pandoga Uperla. The site inspection of the land involved in the proposal has been done by me on dated 31-01-2014.

2. On inspection of the site, it is found that the land required by the User Agency is a forest area forest measuring 60.29.20 ha.

3. The requirement of forest land as proposed by the user Agency in col. No. 2 of part I is unavoidable and is barest minimum required for the project.

4. Whether any rare/endangered/unique species of flora and fauna found in the area. If so, the details thereof. -No-

5. Whether any protected archaeological/heritage site/ defence establishment or any other important monument is located in the area. If so, the details thereof with NOC from Competent authority. -No-

6. (a) The User agency has not violated the provisions of Forest (Conservation) Act, 1980 and no work has been started without proper sanction.

(b) It has been found that the user agency has violated the provisions of Forest (conservation) Act, 1980, Indian Forest Act, 1927/any other Forest Act. A detailed report as per para 1.9 of chapter 1, part-C of Handbook of Forest (Conservation) Act, 1980 is attached.

(Note: Whether of the above is applicable should be shown in bold letters)

Specific recommendation for acceptance or otherwise of the proposal.
Recommended.

Place: Una
Date: _____

Signature _____
Name (R.K. Dogra)
Designation _____
Office seal: _____
Una Forest Officer, Una

No. Ind/U/Dev/IADA-757
 Office of the General Manager,
 Distt. Industries Centre, Una HP
 Dated:Una, the 12-6-2015.

To

The Sr. Manager,
 Canara Bank, Una HP.

Subject:- Payment through RTGS.

Sir,

Please pay Rs. 5,09,46,740/- (Rs. Five Crores Nine Lacs Forty Six Thousand Seven Hundred Forty) only through RTGS from Saving A/C no. 2066101042749 of your branch to ~~State Specific Saving Bank Account~~ ^{Compensatory Afforestation Fund} A/C No. ~~SB01025210~~ ⁰³¹¹⁰⁰¹⁰¹⁰²⁵²¹⁰ IFSC Code No. CORP-0000371 Corporation Bank Lodhi Complex, New Delhi-110003.

CA
 General Manager,
 Distt. Industries Centre,
 UNA (H.P.)

Yours Faithfully,


 General Manager,
 Distt. Industries Centre,
 Una HP.

Endst No. As above;- 758

Copy to: - Divisional Forest Officer, Una with reference to the verbal discussion held on 11.6.2015 for information please.

dated;- 12-6-15


 General Manager,
 Distt. Industries Centre,
 Una HP.

1975

No. Ind/U/Dev/IADA- 759
Office of the General Manager,
Distt. Industries Centre, Una HP
Dated:Una, the 12-6-2015.

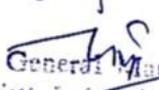
To

The Sr. Manager,
Canara Bank, Una HP.

Subject:- Payment through RTGS.

Sir,

Please pay Rs. 77,40,900/- (Rs. Seventy Seven Lacs Forty
Thousand Nine Hundred) only through RTGS from Saving A/C no.
2066101042749 of your branch to ^{Compensatory Afforestation Fund} State Specific Saving Bank Account A/C
No. ~~SB01025210~~ ⁰³⁷¹⁰⁰¹⁰¹⁰²⁵²¹⁰ IFSC Code No. CORP-0000371 Corporation Bank Lodhi
Complex, New Delhi-110003.

CA

General Manager,
Distt. Industries Centre
UNA (H.P.)

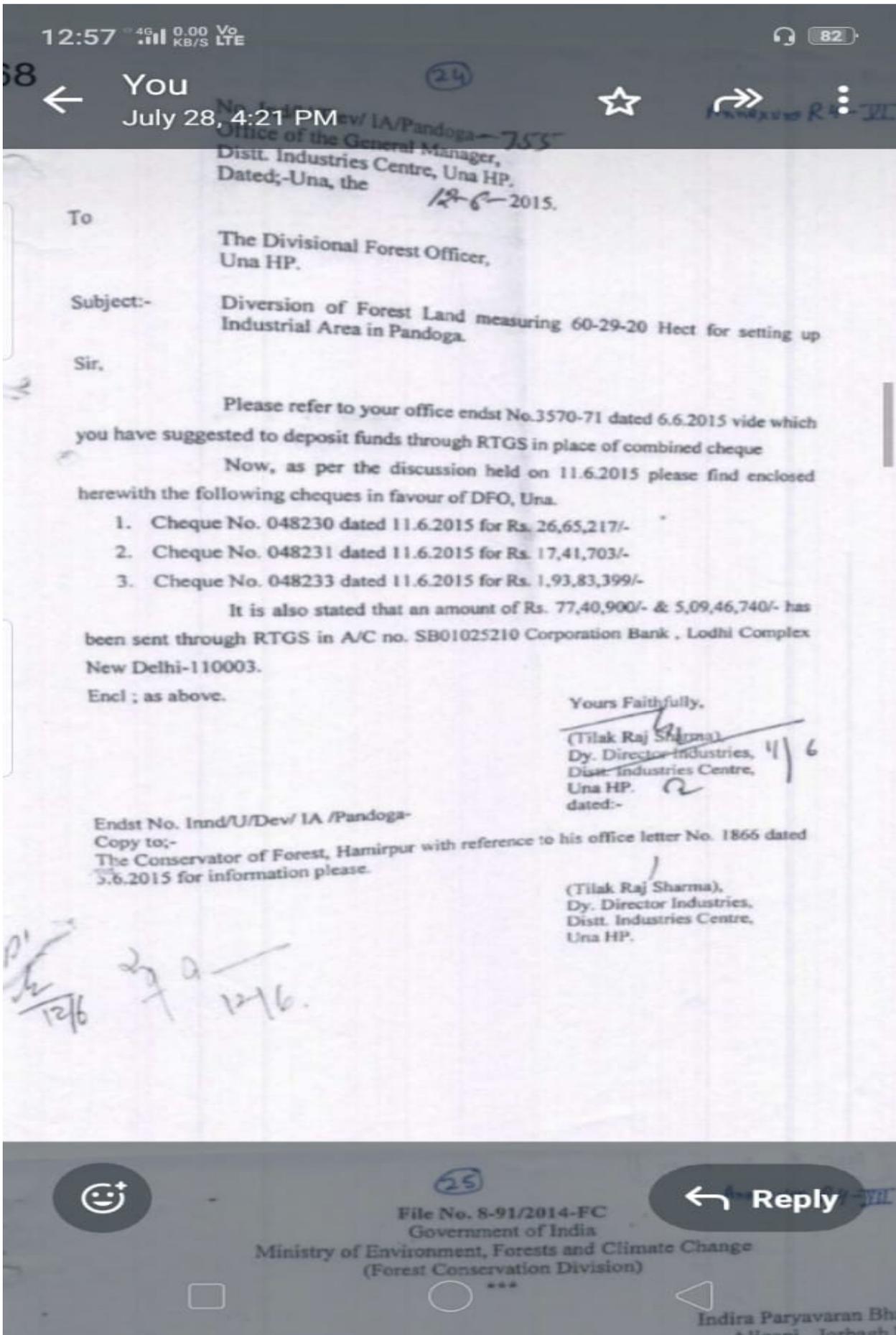
Yours Faithfully,


General Manager,
Distt. Industries Centre,
Una HP.
dated;- 12-6-15

Endst No. As above;- 760

Copy to: - Divisional Forest Officer, Una with reference to the verbal
discussion held on 11.6.2015 for information please.


General Manager,
Distt. Industries Centre,
Una HP.



- Then DFO R.K Dogra used this money to buy huge property, fake bills, fake transportation of trees were shown in the bogus bills of

1977

CA expenditure. I have checked two new plantation areas in which the Lam area was already a forest area. No plantation was done by the forest department in the Lam area. No wire fences and pillars were seen in the area. It should be inquired by the SIT. I met with most of the people who were mentioned in the CA bills but all of them denied and receipt of payment. In one case the Father, Son and Grandson's names were added in the bills but they denied that they had gotten any sort of payment.





S.No	Particulars	No/Qty	Rate	Amount
20/11	By Amount Paid to Sh. Ramkrishna Kumar S/o Sh. Gunda Ram vs Party R/o Kusiala Teh Una Distt Una (H.P) on acc of his bill for following work done in R.F Area Lab in Takka beat Una Range during the m/o 7-18/2016 as detailed below M.B.No 263 P/2015			
1.	Loading and Unloading of Tall & P. Bags Plants (Plants Lanting in Nry and unloading in Planting spot	24 Trip @ ⁴⁵ 400/Trip	=	9600-00
		or say =	9600/-	9600 00

519

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17/U	By Amount Paid ITO Sh. Girdas Brought forward.....	No.
	S/o Sh. Anil Chand & Party P/O Kuejala Teh Una DIST	
	Una (H.P) on a/c of his bill for following plantation	
	work done in plantation Area P.F Lunk P.F (9 Hect) in	
	Tukka Bant ziba Range during the M/A 8/16 detail	
	as charge - M.B No - 263 P.g No - 16	
	S.No Particulars Qty Rate Amount	
	1. Filling of pits	
	Size 30cm x 30cm x 30cm 3900 Nos @ 254.51%	
		9925.89
		9925.89
		Total = 9926.00
		9926 00

S.No	Particulars	No/Qty	Rate	Amount
2/1	By Amount Paid to Sh. Aman S/o Sh. Ranveer S Party R/o Kuriala Teh Una Distt Una (H.P) on acc of his bill for following plantation work done in R.F (Lam R.F (9 Hact) in Takka Reet Una Block Una Range during the M/o 07/2016 as detailed under M.B No-263 Pg No. 8			
1.	Digging of pits			
	Size 30cm x 30cm x 30cm	1570 Nos @	636.43%	= 9991.95
			Orsay = 9992/-	9992.00

08/24/2025 18:45

Fake Bills made by Forest Department on a one family members

The telephonic permission for felling of 9930 trees was given on 25/3/2017 but the felling was already done in the years 2015 and 2016

No. 10239 /RK
H.P. Forest Department,
Dated Solan the, 25/3/17

From: D.F.O. Solan.

To: Addl. CCF (Forest Mangement)
O/O Pr. CCF (HOFF) Shimla.

Subject: Felling of trees granted for establishment of Projects in private areas.

Memo:-
25.3.2017. Reference telephonic discussion held with your goodself on 2. In the above context, it is intimated that the felling permission establishment of Projects mentioned against each have been given :-

Sr.No.	Name of Project	Total No.of trees allowed.	Volume	Letter No. vide which permission grtanted.
1	Sh.Yash Pal Shimla at Village Sanawar.	20	9.6157 cum	1154 dated 16.5.2015
2.	Chelsea Resort Pvt. Ltd. at Sanawar	26	8.4146	1706 dated 8.6.2015
3	Seema Chauhan Prop:- Baikunth Resort Pvt. Ltd. at Village Deori, Kasauli	98	49.5545	6093 dated 29.10.2016
4.	Go Green Pvt. Ltd. Mauza Sanwara.	40	7.4271	10092 dated 21.3.2017
5.	Padmesh Builtwell Pvt. Ltd.Mauza Anji	97	24.6266	100385 (CF) dated 17.3.2017.

This is for your kind information and necessary action.

Hotel Project
Resort
Resort
Agriculture Project
Hotel Project

Hotel
Hotel
Hotel
Agriculture Project
Hotel

Divisional Forest Officer
Solan Forest Division, Solan.

ANN-II

Approved Hydel Projects						
Sr.No.	Name of proposal.	Division	Date of approval	Area diverted. Ha.	No. of trees	Saplings
1	Diversion of 0.368 ha of forest land for the restoration 5 MW Taralla SHEP within the jurisdiction of Churah Division Distt. Chamba HP	Churah	04-06-2015	0.368	28	0
2	Diversion of 4.5340 ha of forest land for the construction of 2.00 MW Manihar Mini HEP Parvati Ft. division.	Parbati	03-06-2015	4.534	91	21
3	Diversion of 2.2083 ha of forest land in favour of M/S Harindi Nala Hydro Power Project Co-operative Society Ltd. Shanag, Kullu for the construction of 2.00 MW Serai SHEP, within the jurisdiction of Kullu Forest Division & District Kullu, H.P.	Kullu	01-10-2015	2.2083	21	0
4	Diversion of 3.9711 ha of forest land in favour of M/S Jaya Enterprises Skipton Villa, the Ridge Shimla, HP for the construction of 2.00 MW Leond Small Hydro Electric Project at Village Naura and Kareri, within the jurisdiction of Dharamshala Forest Division & District Kangra, H.P.	D/Shala	13-11-2015	3.9711	170	0
5	Diversion of 1.0171 ha of forest land in favour of Gaur Hydro Power Pvt. Ltd. For the Construction of Sarwari-III Small Hydro Electric Project (2 MW) within the jurisdiction of kullu Division Distt. Kullu HP	Kullu	15-01-2016	1.0171	97	32

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6	Const of 3.5 MW Chachiot SHEP under the jurisdiction of Nachan Forest Division.	Nachan	26-05-2016	1.2228	232	0
7	Diversion of 0.5655 ha of forest land for the construction of 1.5 MW Surah Small Hydro Electric project in favour of MHGL Private Ltd. Nachan forest division.	Nachan	08-12-2016	0.5655	43	0
8	Diversion of 1.417 ha of forest land for the construction of Manuni (3.5 MW) Hydro Electric Project within the jurisdiction of D/Shala Division Distt. Kangra HP	D/Shala	13-02-2017	1.417	0	0
9	Diversion of 60.2920 ha of forest land in favour of Genral Manager Distt. Industries Centre Una HP for the establishment of state of Art industrial area in village Pandoga Uperla Distt. Una within the jurisdiction of Una Division	Una	21-07-2015	60.292	9930	0

- An 'A' category industry namely IAN MACLEOD DISTILLERIES INDIA PVT.LTD is set up in the Pandoga industrial area. In the EC granted by the MOEFCC, the instruction was clearly given to maintain the green belt development of 24.64% area and CER fund of 1crore for local school development and PP should utilize 10% (65KW) of the total power requirement from the solar power. But in ground, no any action has been taken on the instructions given by the MOEFCC.

TABLE - 1.1
DETAILS OF GREENBELT AREA SPLIT-UP

Sr. No.	Details	Sq.m	Acres	% of land area allocated for greenbelt development
1	Greenbelt Area - I	1250	0.31	4.79
2	Greenbelt Area - II	1989	0.50	7.73
3	Greenbelt Area - III	4342	1.07	16.54
4	Greenbelt Area - IV	459	0.11	1.70
5	Greenbelt Area - V	861	0.21	3.24
Total		8901	2.20	34%

Source: MSPL

1.3 Plant Species for Greenbelt

While selecting the plant species for the proposed green belt, the following points will be taken into consideration:

- Should be a fast growing type;
- Should have a thick canopy cover;
- Should be perennially green;
- Should be preferably of native origin; and

1985





Photos of the premises of the IAN MACLEOD DISTILLERY INDIA PVT.LTD

- Instead of using the CER fund for local school, only one skill development centre for girls is running in the Una city area by NGO of this company. No funding was done on the local schools under the CER fund instruction. No solar power project is seen in the area of the factory premises as per the guideline instructions given by the MOEFCC. Due to these anomalies this factory should be removed or closed from the green field industrial area Pandoga and EC should be dismissed
- Sir, last month the Supreme Court clearly said that Himachal will become clear from the map due to these types of illegal activities. I think, due to these illegal activities, Delhi, Punjab, Haryana will also be affected because water requirements of these states are fulfilled by Himachal Pradesh so, this is a matter of four states

PRAYER

- Request to pass the exemplary order on this case for saving the next generation as well as the nature
- Pass the order to stop the hill levelling and deforestation of the Pandoga area
- Pass an order for the enquiry of suspected account number SBO01025210 Corporation Bank Lodhi Complex, New Delhi (now Union Bank of INDIA) in which NVP and CA has been transferred
- The illegal property bought by then DFO R.K Dogra should be investigated
- The new forest plantation area under CA shall be investigated by the SIT
- Pass the order for CETP

Thanks and regards



Manoj Kumar Kaushal
Applicant
R/O Kotla Kala, Lower Una,
Himachal Pradesh -174306
Mob. No. 7807158170